

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

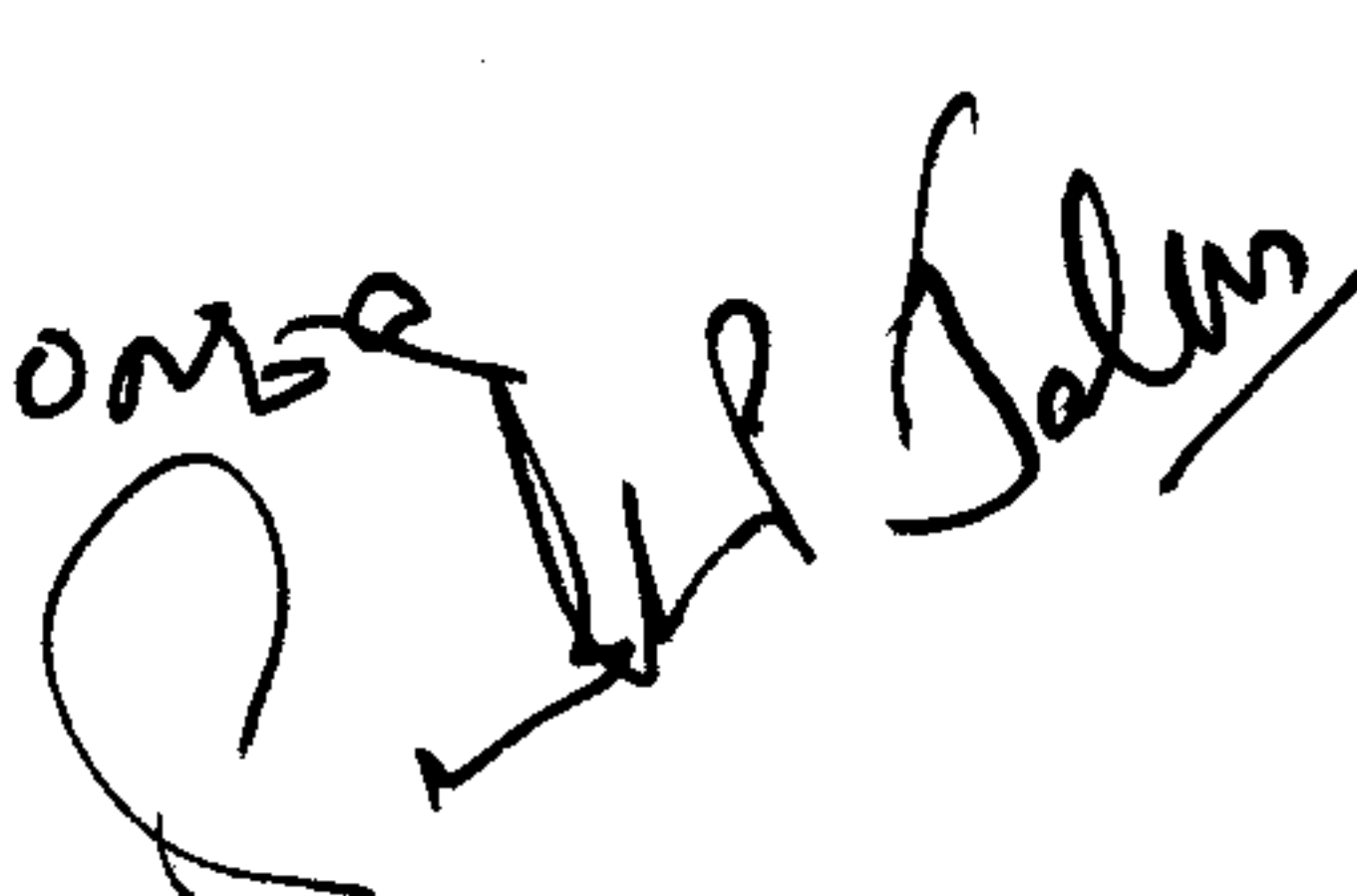
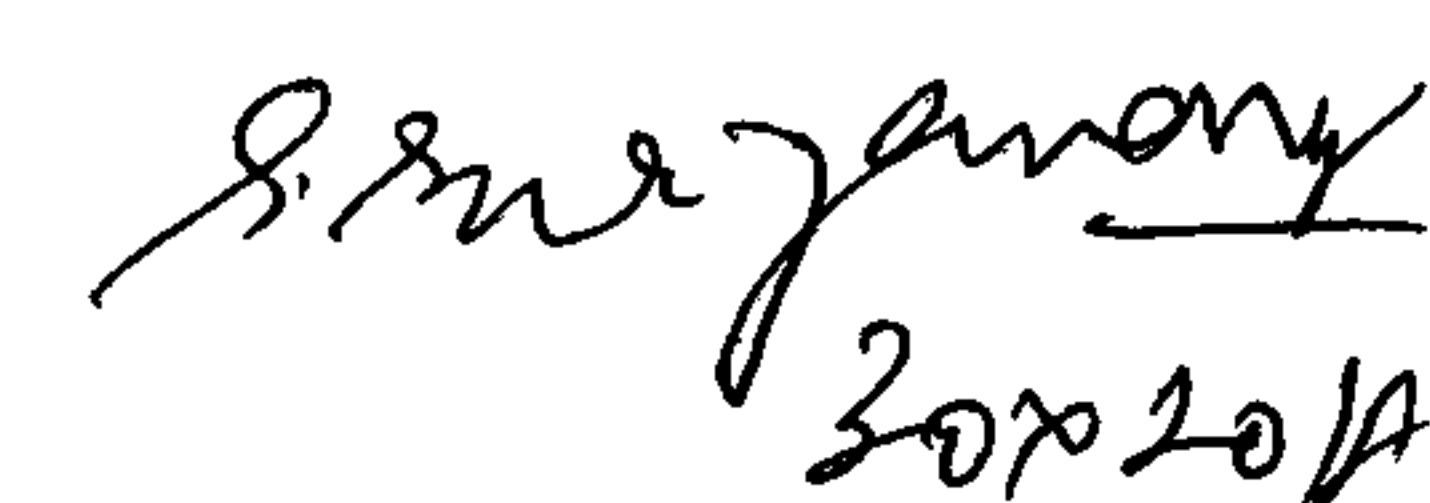
C.P. No. 59/ 271(e)/ NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.10.2018**

Name of the Company: Ravindra Gupta
V/s.
Shree Balaji Dyeing and Printing Mill
Pvt. Ltd & Ors.

Section of the Companies Act: Section 271(e) of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SANDEEP JALAN	ADVOCATE	for PETITIONER	
2.	S. SURYANANAYAN	ADVOCATE	For Respondent	 30x2018

ORDER

Advocate Mr. Sandeep Jalan is present for the Petitioner. Advocate Mr. S. Suryananayan is present for the Respondent.

On the request of Learned Counsel for the petitioner, the matter is adjourned, in the presence of the Respondent.

List the matter on 17.12.2018.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 30th October, 2018.